

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:704
ANSWERED ON:10.12.2013
ALLOCATION OF COAL LINKAGES
Sampath Shri Anirudhan

Will the Minister of COAL be pleased to state:

- (a) the details of requests received from the States including Kerala for allocation of coal linkages along with the status thereof, State/UT-wise;
- (b) whether there has been an unreasonable delay in disposing of these requests; and
- (c) if so, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a)to(c) The details of the requests received from the States including Kerala for allocation of coal linkages is at Annexure. These requests received for coal linkages are to be considered by the Standing Linkage Committee for recommendations. Since Coal India Limited (CIL) and its subsidiary coal companies have been reporting negative coal balance over a period of time, no new linkage/Letter of Assurance (LoA) has been recommended since 2010. The CIL and its subsidiaries have been issued 175 LoAs for a capacity of 1,08,000 MW for 12th Plan period. The Cabinet Committee on Economic Affairs (CCEA) in its meeting dated 21.06.2013 has approved supply of coal to the identified power plants which have been commissioned/to be commissioned by 31.03.2015 with a capacity of 78,000 MW. A Presidential Directive has also been issued to CIL for signing of Fuel Supply Agreement (FSAs) to this effect. Since remaining LoAs for more than 30,000 MW for setting of Power Projects already exist, there is no scope for the grant of new LoAs at this stage.